



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

ORDER SHEET

Application No. OA/183 of 2004

Applicant(s) Narana Respondent(s) Union of India & others

Advocate

for Applicant(s) Mr. N. R. Routray Advocate  
Mr. S. Mishra for Respondent(s) .....

NOTES OF THE REGISTRY

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Order dated 15.12.2004

Heard Shri N.R.Routray, learned counsel for the applicant and Shri R.C.Rath, learned Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents-Railways and perused the records placed before.

In course of hearing Shri Rath pointed out that as per the provision of the Scheme for grant of A.C.P. to the railway servants, a Screening Standing Committee, Committee has been set up by the which meets twice a year (during the first week of January of the previous Financial Year and during the first week of July of any Financial Year) to process the cases.

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Counsel for both  
sides.

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It is in this connection, Shri Rath submitted that the matter may be forwarded to the Committee for considering the grievances with regard to ACP, as raised herein.

Having heard the learned counsel of both the sides, we dispose of this O.A. with direction that the application be sent to the Screening Committee to be held in the month of January, 2005 to consider the case of the applicant. A copy of the O.A. may be treated as part of the representation to be put up before the Committee.

With the observation and direction as made above, this O.A. is disposed of at the stage of admission. No costs.

SD  
MEMBER (JUDICIAL)

SD  
VICE-CHAIRMAN

SD